

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 3213/2016

Dated, this the 22nd day of September, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)

1. Ganesh Kumar Aggarwal,
(PGT Economics)
Aged about 38 years,
S/o Sh. Bhagwan Hari Goel,
R/o 289/4, Bhudatt Colony,
Balabghar, Faridabad,
Haryana.
2. Ms. Renu Rana,
(TGT Sanskrit)
Aged about 39 years,
D/o Sh. Shyam Singh Rana,
R/o House No. 10, 2nd Floor,
Samrat Gali Khajoori Khas-110099.
3. Sh. Jitender Singh,
(PGT English),
Aged about 33 years,
S/o Sh. Girraj Singh,
R/o Village Darana PO Hassanpur,
Tehsil Hodal, District Palwal-1221107.
4. Sh. Gajraj Singh,
(PGT Political Science)
Aged about 32 years,
R/o Village Ahmadpur,
Post Fatehpur Billoch,
Tehsil Ballabgarj-121004.
5. Ms. Rachna,
Aged about 29 years,
(PGT Home Science),
D/o Sh. Vinod Kumar Garg,
R/o House No. 578,
Village and Post Office Razapur,
Ghaziabad-201002. Applicants

(By Advocate : Sh. M. A. Niyazi with Sh. Manish Kumar)

Versus

1. Govt. of NCT of Delhi through
Chief Secretary,
New Secretariat Building,
New Delhi.
2. Directorate of Education through
Its Director,

Govt. of NCT of Delhi,
Old Secretariat, Delhi.

.... Respondents

ORDER(ORAL)

Heard the learned counsel for the applicant.

2. The applicants, who are working as contractual teachers under the respondents filed the OA seeking the following reliefs:

"(a) allow the present application and issue appropriate directions to Respondents to allow the applicants to be appointment letters as regular PGT/TGT in the Respondent No. 1 schools in Delhi in the subjects they are being continuously given contractual appointments for more than three years in view of the peculiar facts and circumstances mentioned above.

(b) Pass any other or further orders/directions as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case."

3. It is noticed that the applicants have not made any representations. Though the learned counsel submits that the applicants have made representations ventilating their grievances to the respondents, neither the said fact is mentioned in the OA nor any copy of the same is filed with the OA.

4. In the circumstances, OA is disposed of without going into the merits of the case by permitting the applicants to make appropriate representations ventilating their grievances to the respondents within two weeks from the date of receipt of certified copy of this order and on receipt of such a representation from the applicants, the respondents shall consider the same and pass appropriate speaking and reasoned order thereon within 90 days therefrom, in accordance with law. No costs.

**(V. Ajay Kumar)
Member (J)**

/ns/